(iii) a power house with an capacity of 10 units of designed to operate at head of about 1,200 ft. installed 60 MW a gross

The project has been estimated to cost Rs. 60.59 crores and is expected to provide a firm power potential of 227 MW at 100 per cent, load factor (380 MW at 60 per tent L.F.). In addition, it will provide irrigation to 2,16,000 acres of land in the Ivalahandi District.

The Government of Orissa have tentatively proposed advance action on Indravati Hydro-Electric Project in the Fourth Five Year Plan. The Fourth Five Year Plan programme has not yet been finalised.

SHRI LOKANATH MISRA: The statement indicates about some trans-basic diversion of water from the Godavari into the Mahanadi. May I draw the attention of the hon. Minister to the fact that even though there is a greater volume of such diversion from the Godavari to the Krishna, they'have constructed a dam and that has not stood in the way. In the case of this particular Upper Indravati Project, the point is that the entire area covered by this basin was affected by acute famine, and if such a step as the irrigation project is taken up, it would immensely help the area.

DR. K. L. RAO: It is stated in the answer to the question' that the first consideration is whether the Project will be taken tip in the Fourth Plan or not. It depends on the Fourth Plan size and the amount of allocation that will be given to the Orissa State. Till that question is settled, there is no necessity for going into this question of trans-basin diversion, which of course ha* to be considered.

JUDICIAL PAPER

- *487. SHRI SHIVA NAND RAMAL'L: Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 707 in the Rajya Sabha on 23rd March, 1966 and state:
- (a) whether the scarcity of Judicial and non-Judicial papers in Punjab, Himachal Pradesh and elsewhere has been overcome; and
- (b) what are the results of the tests be ing made with suitable indigenous paper for the purpose?

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THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): (a) It has not been possible to overcome the scarcity fully as it will take time to make up the backlog which had resulted from the scarcity of foreign exchange.

to Questions

(b) The tests have shown that it may be possible to use certain types of indigenous paper for this purpose. Steps are now being taken to get paper manufactured in India to the required specifications, but it will be some time before supplies can commence.

SHRI SHIVA NAND RAMAUL: May I know whether a certain volume of these stamp papers are lying with the Himachal Pradesh Government, belonging to certain erstwhile States? Can those papers be utilised after some change to meet the present scarcity?

' SHRI L. N. MISHRA: So far as Himachal Pradesh is concerned, the scarcity is there. I am taking this information from the hon. Member and we will convey it to the Government of Himachal Pradesh.

CHANOU IN THE NAME OF PANT MARKET, NEW DELHI

*488. SHRI JAGANNATH PRASAD PAHADIA:t SHRI SHANTILAL KOTHARI :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

- (a) whether it is a fact that the name of Super Market was Pant Market, when its foundation was laid by the late Prime Minister, Shri Shastri; and
- (b) if so, why it has been named as Super Market now?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): (a) Tlie name of the market was G. B. Pant Super Market.

(b) There has been no change in the name of the market in the records of the New Delhi Municipal Committee. The market has been leased out to the Ministry of

tThe question was actually asked on the floor of the House by Shri Jagannath Prasad Pahadia

Food, Agriculture, Community Development and Co-operation for running a Department Store which is now know as Super Bazar.

SHRI JAGANNATH PRASAD PAHADIA: The Minister has stated that there has been no change in the record of the N.D.M.C. but the signboard clearly indicates that it is only Super Market. There is no indication of Pant Market. Therefore, I want to know why it has been changed and who was responsible for changing this signboard.

DR. SUSHILA NAVAR: My hon. colleague has explained that so far as the New Delhi Municipal Committee are concerned, they have constructed it as Pant Market. It continues to be Pant Market. They have leased it for a temporary period to the Ministry of Food and Agriculture for setting up this big Store which has been named by them as Super Bazar.

SHRI JAGANNATH PRASAD PAHADIA: The hon. Minister has stated that in the New Delhi Municipal Committee record it is even now Pant Market. May I know whether it is the right of the Health Ministry or it is the right of the New Delhi Municipal Committee or it is the right of the Food Ministry to rename that market?

DR. SUSHILA NAYAR: I have explained that as soon as the Food Ministry vacates it and the N.D.M.C. have the market given back to them, the name and object of the Pant Market will be observed. May I further add that there is some little misapprehension due to the fact that the foundation stone on which the name was written had to be removed because it was coming in the way of the alignment of the road. It is being reftxed at the main gate so that the name will be there? But whoever gets the lease has a right to put up their own board on that building.

SHRI B. K. P. SINHA: May I know if it is a fact that while the building is even now known as Pant Market, the institution or the establishment that is running there is known as Super Market? It is a very common thing that a building is named after the donor but as in the case of Vidya Bhavan building the institution that is estab lished is known as "Vidyha Bhavan". I do not see anything disrespectful in this.

MR. CHAIRMAN : This is not a question, Mr. Sinha.

श्री रामकुमार भुवालका : क्या मंत्री जी वताएंगी कि उस पर लिखा हुआ है पन्त मार्केट ?

श्री सुशीला नायर : श्रीमन्, मैंने अभी निवेदन किया कि पन्त मार्केट का पत्थर उसके दरवाजे पर लग जायगा, उसे जगह बदलने के लिए हटाना पड़ा। उस पर अभी सुपर बाजार वालों ने अपना नाम लगाया हुआ है। ऊपर पन्त मार्केट भी लगा है।

SHRI OM MEHTA: I would like to know on what terms and conditions this market has been leased to the Food Ministry.

DR. SUSHILA NAYAR: Sir, the market has been leased to the Food Ministry on terms that were negotiated between the Food Ministry and the N.D.M.C.—the Food Minister personally took interest in this. They have agreed to pay, I think, Rs. 5 lakhs per year plus one per cent of the gross turnover to the N.D.M.C.

MR. CHAIRMAN : The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

PRIME MINISTER'S RESIDENCE

*470. SHRI RAM SINGH: Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to the news item in The *Statesman'*, dated 1st July, 1966 to the effect that Mrs. Shastri has urged the Housing Minister that a part of the house at 10, Janpatk be allotted to the family of the late Prime Minister in case the building was to be utilised for housing a defence institute; and
- (b) if so, what decision Government have taken in the matter?

THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA): (t) No such request has been received.

(b) Does not arise.